

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21352 of 2017

(Arising out of Order-in-Appeal No. MYS-EXCUS-000-APP-026-1718 dated 24/05/2017 passed by Commissioner of Central Excise, MYSORE (APPEALS))

Tunga Diesels

Micro Workshop, Sai Krupa
169 2nd Main Auto Complex
Sagar Road
SHIMOGA - 577204
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax Mysore**

S1-S2...VINAYA MARGA,
SIDDHARTHA NAGAR,
MYSORE - 570011
KARNATAKA

Respondent(s)

APPEARANCE:

Shri Dayanand, Chartered Accountant for the appellant.
Shri K. Vishwanath, Superintendent(AR)

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20220 / 2023

Date of Hearing: 20/03/2023

Date of Decision: 20/03/2023

Per : DR. D.M.MISRA

Appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Raja...